

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Review Application No. 43 of 2001 in  
Original Application No. 662 of 1998

Tuesday, this the 27<sup>th</sup> day of January, 2009

Present:

Hon'ble Mr. Justice A.K. Yog, Member (J)

R.N. Dubey and others

Applicants

By Advocate: Sri Ashish Srivastava

Vs.

- 1. The Union of India through General Manager, North Eastern Railway, Gorakhpur.
- 2. The General Manager (P)/C.P.O. Northern Eastern Railway, Gorakhpur.
- 3. The Chief Administrative Officer (Cons) North Eastern Railway, Gorakhpur.

Respondents

By Advocate: Sri Prashant Mathur.

O R D E R

Delivered by Justice A.K. Yog, J.M

Heard learned counsel for the applicants-Sri Ashish Srivastava and Sri Prashant Mathur on behalf of the Railways/respondents

2. Learned counsel for the applicants submits that all the applicants were regularized in Group 'D' category in view of Order of Tribunal dated 16.04.2001 and thereafter some of the applicants have been promoted in Group 'C' according to relevant rules. Sri Prashant

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Mathur, Advocate on behalf of respondents submits that requisite exercise of promoting the applicants was undertaken on the basis of 'available quota' for such persons. There is nothing on record that other applicants shall not be given benefit of 'regularization' in accordance with rules/availability of quota.

3. In view of the above, I find no ground for review.
4. Review Petition is accordingly rejected. No costs.

  
[Justice A.K. Yog]  
Member 'J'

MM/